

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.3326**

TO BE ANSWERED ON THE 18<sup>TH</sup> DECEMBER, 2015

**SHORTAGE OF ARMS AND AMMUNITION**

3326. SHRI SATISH CHANDRA DUBEY:

SHRI ALOK SANJAR:

SHRI B. SENGUTTUVAN:

SHRIMATI RANJANBEN BHATT:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether there is shortage of arms and ammunition in all the three wings of the defence forces;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the private sector has been given contractors for production and supply of some of the defence equipment and if so, the details thereof;
- (d) whether reportedly weapons, arms and ammunition manufactured and supplied by the private ordnance factories to the armed forces were rejected for not meeting the quality standards of the defence forces during the last three years; and
- (e) if so, the details thereof and the corrective measures taken by the Government in this regard?

**A N S W E R**

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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**(a) to (e): Capital Procurement of defence equipment is carried out as per Defence Procurement Procedure (DPP-2013). Capital procurement requirements of the defence forces are reflected in the fifteen years Long Term Integrated Perspective Plan (LTIPP), the five year Services Capital Acquisition Plan (SCAP) and Annual Acquisition Plans (AAP). Mismatches between requirements and availability can sometimes occur which are continually addressed by the on-going procurement process.**

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**During 2014-15, contracts have been signed with Indian Private Sector vendor for capital procurement of equipment such as Simulators, Integrated Field Shelter, Sights and Vehicles.**

**All the defence equipment procured by the defence forces from vendors including private vendors have to clear extensive Field Evaluation Trials before being contracted. The standard clauses of contract provide for Pre Dispatch Inspection (PDI) and Joint Receipt Inspection (JRI) after signing of contract to ensure that defects and reliability issues are restricted to the bare minimum. In spite of the above, any defect and reliability issues are taken up with the vendor as per the terms of the contract.**

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